THE HIGH COURT OF MEGHALAYA AT SHILLONG

NOTIFICATION

Dated Shillong, the April, 2017

No. HCM.II/202/2016-Estt/ As resolved by the Buildings Committee, High Court of Meghalaya held on 6th April, 2017, a Sub-Committee is hereby constituted with the following members to look after the matters regarding construction of District Court Building at Shillong:-

- 1. The District & Sessions Judge, Shillong.
- 2. The Deputy Registrar (Infrastructure & Accounts), High Court of Meghalaya.

Officers of the Public Works Department as also other Departments as deemed necessary and shall submit its report to the Buildings Committee, High Court of Meghalaya, Shillong for consideration.

By Order,

REGISTRAR GENERAL

Memo No. HCM.II/202/2016-Estt/ /380 +

Dated Shillong, the 19 April, 2017

Copy to :-

- The Joint Registrar –cum–Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for his lordship's kind information.
- The P.S. to Hon'ble Mr. Justice S.R.Sen, Judge. High Court of Meghalaya for his lordship's kind information.
- The P.S. to Hon'ble Mr. Justice V.P. Vaish, Judge, High Court of Meghalaya for his lordship's kind information.
- 4. The P.A. to Registrar General, High Court of Meghalaya, Shillong.
- 5. The Secretary to the Govt. of Meghalaya, Law Deptt. Shillong.
- 6. The Chief Engineer, PWD (B). Shillong.
- 7. The Registrar, High Court of Meghalaya, Shillong.
- 8. The Deputy Registrar, High Court of Meghalaya, Shillong.
- 9. The Deputy Registrar(Infrastructue & Accounts). High Court of Meghalaya. Shillong.
- The System Analyst, High Court of Meghalaya, Shillong for uploading the same in the official website.
- 11. Office file.

REGISTRAR GENERAL